

Government of India
Ministry of Finance
Department of Revenue

New Delhi, the 2nd June, 1981.

N O T I F I C A T I O N

INCOME-TAX

No.3998(F.No.398/16/81-ITCC): In pursuance of Sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No. 2724 (F.No.404/23(TRO-MP)/79-ITCC) dated 6.2.1979, the Central Government hereby authorises Shri P.N.Dikshit, being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri P.N.Dikshit takes over charge as Tax Recovery Officer.

Sd/-

(H.VENKATARAMAN)

DIRECTOR, TO THE GOVERNMENT OF INDIA

The Manager,
Government of India Press,
Mayapuri, New Delhi.

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(B.B.JAIDKA)

ASST. DIRECTOR OF INSPECTION

*BT/-

3207/17/16/81 compared by S.R.T.